PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011
FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF

OnMobile Global Limited

Voluntary Open Offer for acquisition of up to 11,900,000 Equity Shares representing 10.03% of the total Fully Diluted Voting Share Capital from the public shareholders of OnMobile Global Limited ("Target Company") by OnMobile Systems Inc. ("Acquirer").

This Public Announcement ("**PA**") is being issued by Kotak Mahindra Capital Company Limited ("**Manager to the Offer**") for and on behalf of the Acquirer to the public shareholders of the Target Company pursuant to and in compliance with, among others, regulation 6 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**").

1. Offer Details

The Acquirer hereby makes this voluntary open offer ("**Open Offer**") to the public shareholders of the Target Company to acquire up to 11,900,000 (Eleven Million Nine Hundred Thousand Only) equity shares of face value of Rs. 10/- (Rupees Ten Only) each of the Target Company ("**Shares**") representing 10.03% of the fully diluted voting share capital of the Target Company ("**Fully Diluted Voting Share Capital**") at a price of Rs. 40/- (Rupees Forty Only) per Share, subject to the terms and conditions mentioned in this PA, the detailed public statement ("**DPS**") and letter of offer that will be sent to the public shareholders of the Target Company in accordance with the SEBI (SAST) Regulations. No person is acting in concert with the Acquirer for the purpose of this Open Offer.

1.1 Offer Size: 11,900,000 Shares representing 10.03% of the Fully Diluted Voting Share Capital.

1.2 Offer Price/ consideration: Rs. 40/- (Rupees Forty Only) per Share ("**Open Offer Price**") aggregating to Rs. 476,000,000/- (Rupees Four Hundred and Seventy Six Million Only).

1.3 Mode of payment (cash/securities): The Open Offer Price is payable in cash by the Acquirer.

1.4 Type of Offer: The Open Offer is a voluntary open offer. This Open Offer is not subject to any minimum level of acceptance.

2. Transaction which has triggered the Offer obligations

Not applicable since this PA is being issued pursuant to a voluntary open offer in terms of regulation 6 of the SEBI (SAST) Regulations.

3. Acquirer(s) / PAC

Detail	Acquirer	Total
Name of Acquirer(s)/ PAC(s)	OnMobile Systems Inc.	NA
Address	140, Scott Drive, Menlo Park, CA 94025, USA	NA
Name(s) of persons in control/promoters of acquirers/ PAC where Acquirers/PAC are companies	Argo Global Capital owns 74.70% of the total voting share capital of the Acquirer	NA
Name of the Group, if any, to which the Acquirer/PAC belongs to	NA	NA
Pre Transaction shareholding Number & % of total share capital	39,023,703 Shares constituting 32.88% of the Fully Diluted Voting Share Capital*	39,023,703 Shares constituting 32.88% of the Fully Diluted Voting Share Capital*
Proposed shareholding after the acquisition of shares in the Open Offer (assuming full acceptance under the Open Offer)	50,923,703 Shares constituting 42.90% of the Fully Diluted Voting Share Capital*	50,923,703 Shares constituting 42.90% of the Fully Diluted Voting Share Capital*
Any other interest in the Target Company	Acquirer is one of the promoters of the Target Company and is in control of the Target Company. Mr. Henry H. Haight, who is the President & CEO of the Acquirer, is also the Chairman of the board of directors of the Target Company. Mr. Chandramouli Janakiraman, who is a shareholder of the Acquirer, is also the Managing Director and CEO of the Target Company	NA

**Fully Diluted Voting Share Capital comprises of outstanding Shares as on December 31, 2013 and employee stock options, assuming all employee stock options granted and outstanding as on March 31, 2013 are exercised*

4. Details of selling shareholders, if applicable

Not applicable since this PA is being issued pursuant to a voluntary offer in terms of regulation 6 of SEBI (SAST) Regulations.

5. Target Company

5.1 Name: OnMobile Global Limited

5.2 **Registered Office**: E City, Tower-1, No. 94/1C and 94/2, Veerasandra Village, Attibele Hobli, Anekal Taluk, Electronic City Phase-1, Bangalore, Karnataka - 560100.

5.3 **Exchanges where listed**: The BSE Limited; scrip code: 532944 and the National Stock Exchange of India Limited; symbol: ONMOBILE; ISIN: INE809I01019.

6. Other details

6.1 Further details of the Open Offer shall be published on or before February 18, 2014 in the DPS.

6.2 The Acquirer undertakes that it is aware of and will comply with its obligations under the SEBI (SAST) Regulations and has adequate financial resources to meet its obligations under the SEBI (SAST) Regulations.

6.3 This PA is not being issued pursuant to a competing offer. This Open Offer is not conditional upon any minimum level of acceptance.

6.4 Completion of this Offer is subject to receipt of statutory approvals, if any, to be detailed in the DPS.

Issued by the Manager to the Offer

kotak®
Investment Banking

Kotak Mahindra Capital Company Limited
27BKC, 1st Floor, Plot No.C-27, "G" Block, Bandra Kurla Complex, Bandra (East)
Mumbai – 400 051
Tel. No.: +91 22 4336 0000
Email: project.ogloffer@kotak.com
Contact Person: Ganesh Rane

On behalf of

OnMobile Systems Inc.

Acquirer
Sd/-
Authorized Signatory

Place: MA, USA
Date: February 11, 2014